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REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB(SM)

Appeal No. E/3305/00-NB(SM)

Dated : 29/3/2001

CEGAT
NEW DELHI
To,

M/s Hello Agro Food Products Ltd.,
Plot No. 604, Sector-III,
Pithampur Dist. Dhar (M.P)

In the matter of :

M/s Hello Agro Food Products Ltd. Appellant
vs.
CCE Indore Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/404/2001-NB(S)
Dated : 21/3/2001.....passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

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Asstt. Registrar
NB(SM)

1. CCE Indore
2. CCE/EE/(Appeal) Bhopal
3. Chief Commissioner of Central Excise / Customs. Jaipur
4. Adv. / Consult.

- Name -

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. ~~M/s Lex-Site-Com. Ltd., Mumbai~~
14. Office Copy
15. M/s cen-cus publication,
16. M/s. Law Infotech Resources (P) Ltd.,

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WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI - 110066.

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BENCH

Date of hearing 21/3/01

E/Stay/Misc/ROA/ROM/COD/Co

In Appeal No. E/3305/2000 NB(S)

Appellant: M/S. Hello Agro Food Products Ltd.

Respondent: CCE Indore

Present for the Appellant N/O

Present for the Respondent Sh. S. Kumar JIN

FINAL ORDER A/404/01/NB(S/n)

The Tribunal vide its stay order No. S/41/01/NB(S/n) dated 15.1.2001 had directed the appellants to make a deposit of Rs. 40,000/- within a period of eight weeks from that date. The matter was simultaneously posted for reporting compliance to this date.

Today, when the matter is called, the appellants are not represented. There is no report from them whether they have complied with the aforesaid stay order of the Tribunal.

The appeal is thus dismissed under Sec 35F of the Central Excise Act, 1944.

21/3/2001